

13.05 hrs

(ii) Indian Nursing Council, New Delhi:

ELECTIONS TO COMMITTEES

- (i) North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIM.L. FOTEDAR): I beg to move:

"That in pursuance of Rule 3 (b) read with Rule 4 (b) of the Rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules."

MR. DEPUTY SPEAKER: The question is:

"That in pursuance of Rule 3(b) read with Rule 4(b) of the rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules."

The motion was adopted

SHRI M.L. FOTEDAR: I beg to move:

"That in pursuance of sub-section (1) (0) of Section 3 read with the section 6(4) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Indian Nursing Council, New Delhi, for the remainder of the term i.e. up to 20.8.1996, subject to the other provisions of the said Act vice Kumari Selja resigned from the Council."

MR. DEPUTY SPEAKER: The question is:

"That in pursuance of sub-section (1) (0) of Section 3 read with the section 6(4) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Indian Nursing Council, New Delhi, for the remainder of the term i.e. up to 20.8.1996, subject to the other provisions of the said Act vice Kumari Selja resigned from the Council."

The motion was adopted.

13.07 hrs

HIGH COURT AND SUPREME COURT
JUDGES (CONDITIONS OF SERVICE)
AMENDMENT BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): I beg to move for leave to introduce a Bill further to amend the High